

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:72

ANSWERED ON:12.11.2010

COMMONWEALTH GAMES VILLAGE PROJECT

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the funds allocated by the Government for construction of flats in the Commonwealth Games (CWG) Village Project alongwith the company to which the contract has been awarded for the said project;
- (b) the details of the expenditure actually incurred on the said project;
- (c) whether the company to which the contract has been awarded for CWG Village Project has violated the sanctioned plan and project development agreement;
- (d) if so, whether the Government has ordered any inquiry in this regard; and
- (e) if so, the details and the outcome thereof and the action taken against the company for violating the agreement?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY)

(a) to (e): A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.72 FOR 12.11.2010 REGARDING COMMONWEALTH GAMES VILLAGE PROJECT.

(a) & (b): No fund was allocated for the construction of the flats at Commonwealth Games Village (CWGV) by the Ministry of Urban Development. The CWGV was constructed on Public Private Partnership mode. The tender was awarded to M/s Emmar MGF Construction Pvt. Ltd. by Delhi Development Authority for construction of flats in CWGV.

(c): Yes, Madam.

(d): For ascertaining the deviation from sanctioned plan a Committee has been constituted by the Lt. Governor of Delhi.

(e): For delays, deficiencies etc. action has been initiated against M/s Emmar MGF Construction Pvt. Ltd. Liquidated damages were levied and the performance security of `183 crore was invoked out of which `90 crore have been encashed. The Project Developer has moved the High Court and the matter is at present sub-judice.